

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 5
Appeal No.80/252/ND/2021

IN THE MATTER OF:

NC Hospitals Pvt. Ltd.

...

Appellant

Vs

ROC

...

Respondent

Order under Section 252

Order delivered on 31.03.2021

Coram:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Santosh Pandey, CS

For the IT Dept.

:Ms. Vibhooti Malhotra, Mr. Shailendera Singh,
Mr. Kriti Ranjan, Advocates

ORDER

Heard the submissions made by the Authorized Representatives of the Appellant and perused the appeal. The Counsel for the Appellant is directed to file copies of the share certificates in which the company has invested money. Serve notice on ROC as well as Income-Tax Department. The Counsel for the Appellant is directed to file copies of the share certificates after 2 weeks.

List on **07.05.2021**.

Sd/-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-

P.S.N PRASAD
MEMBER (JUDICIAL)